

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4096

ANSWERED ON:21.03.2013

INTER STATE RIVER WATER DISPUTES ACT

Dhruvanarayana Shri R. ;Owaisi Shri Asaduddin;Raghavendra Shri B. Y.;Siricilla Shri Rajaiah

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received a number of cases of Inter-State water disputes under the Inter-State River Water Disputes Act, 1956;

(b) if so, the details thereof and the number of cases pending with the Tribunals and cases resolved so far;

(c) whether the Government proposes to bring forward a river water sharing policy between the States and if so, the steps taken or being taken by the Government in this regard;

(d) whether the Government has also proposed crucial changes in the Inter-State River Water Disputes Act, 1956 to quickly resolve water sharing disputes between the States; and

(e) if so, the details thereof and the views of each State in this regard?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) So far, there are 8 inter-State river water disputes tribunals set up under Inter State River Water Disputes (ISRWD) Act, 1956. Their details are as follows:

S.
No Name of Tribunal States concerned Present Status

1. Godavari Water Maharashtra, Andhra Award given on July, 1980
Disputes Tribunal Pradesh, Karnataka, Madhya
Pradesh & Orissa

2 Krishna Water Maharashtra, Andhra Award given on May, 1976
Disputes Tribunal -I Pradesh, Karnataka,

3 Narmada Water Rajasthan, Madhya Award given on December, 1979
Disputes Tribunal Pradesh, Gujarat
and Maharashtra

4 Ravi & Beas Water Punjab, Haryana and Rajasthan Report under section 5(2) given
Tribunal in April, 1987. A Presidential
Reference in the matter is before
Supreme Court and the matter is
sub-judice. Further report under
Section 5(3) pending.

5. Cauvery Water Kerala, Karnataka, Tamil Report under section 5(2) given
Disputes Tribunal Nadu and Puduchery on 5.2.2007 which is notified by
Central Government vide notification
dated 19.2.2013. Special Leave
Petition (SLP) filed by party States
in Hon'ble Supreme Court pending

and the matter is sub-judice.
Further report under Section 5(3)
pending.

6. Krishna Water Karnataka, Andhra Report under section 5(2) given
Disputes Tribunal -II Pradesh and Maharashtra on 30.12. 2010. Further report under
Section 5(3) to be given.

7. Mahadayi Water Goa, Karnataka and Report under section 5(2) to
Disputes Tribunal Maharashtra be given

8. Vansadhara Water Andhra Pradesh & Orissa Report under section 5(2) to
Disputes Tribunal be given

(c) Evolution of policy Guidelines for sharing of water amongst States is only at conceptual stage.

(d) & (e) The mechanism for settlement of water disputes is already available in the form of Inter State River Water Disputes (ISRWD)Act, 1956. The ISRWD Act, 1956 has been amended in the year 2002 whereby adjudication of the water disputes by tribunals has been made time bound. Further changes are at conceptual stage.